

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): No, Sir; there has been no such communication from the World Bank to the Government of India.

रिजर्विस्टों को क्वार्टरों का अलॉट
किया जाता

*५१८. श्रीमती सरला भदोरिया :
क्या निर्माण तथा आवास मंत्री यह बताने
की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के उन कर्म-
चारियों को जो सेना के रिजर्विस्ट थे और
चीनी आक्रमण के समय सेना में बुलाये गये
थे, सेना से लौट आने पर अभी तक क्वार्टर
क्यों नहीं अलॉट किये गये ;

(ख) ऐसे कर्मचारियों की संख्या कितनी
है ; और

(ग) उन्हें क्वार्टर कब तक अलॉट कर
दिये जायेंगे ?

†[ALLOTMENT OF QUARTERS TO
RESERVISTS

*518. SHRIMATI SARLA BHADAU-
RIA: Will the Minister of WORKS AND
HOUSING be pleased to state:

(a) the reason why the Central
Government employees, who were
reservists in the military and were
called for active service at the time
of the Chinese attack, have not so
far been allotted quarters on their
return from active service;

(b) what is the number of such em-
ployees; and

(c) by when quarters will be
allotted to them?]

निर्माण तथा आवास मंत्री (श्री मेहर चन्द
खन्ना) : (क) से (ग). 'मौजूदा ऐमर्जेंसी
के दौरान ऐक्टिव सर्विस के लिए बुलाए गये
या डिफेंस फोर्स में शामिल होने की जिन

सरकारी मुलाजिमों को इजाजत दे दी गयी
थी उनके परिवार के लोगों के लिए जनरल
पूल में रिहायश कायम रखने" के सिलसिले
में रक्षा मंत्रालय के मशिवरे से दिसम्बर,
१९६३ में एक फैसला किया गया था। इस
सिलसिले में २० दिसम्बर, १९६३ को जारी
किये गये आदेश की एक कापी सभा पटल पर
रखी है। [देखिये परिशिष्ट ४९, अनुपत्र
संख्या ५०।] इससे यह पता चलेगा कि इस
आदेश में वे सरकारी मुलाजिम भी आ जाते
हैं, जो कि डिफेंस सर्विस के रिजर्विस्ट हैं इनमें
टैरिटोरियल आर्मी और आकजेलिरी ऐयर
फोर्स तथा वे लोग भी शामिल हैं, जिन्हें ऐक्टिव
सर्विस के लिए बुलाया गया था।

मिलिट्री इयूटी पर बुलाये गये वे रिजर्विस्ट
जिनके पास जनरल पूल में मकान नहीं थे
उन्हे दूसरे हकदार सरकारी मुलाजिमों की
तरह ही समझा जायेगा।

†[THE MINISTER OF WORKS AND
HOUSING (SHRI MEHR CHAND
KHANNA): (a) to (c). In consultation
with the Ministry of Defence, a de-
cision was taken in December, 1963,
in regard to the "Retention of General
Pool Accommodation by the families
of Civil Government Servants who
are permitted to join the Defence
Forces or who are called up for Ac-
tive Service during the present
Emergency".

A copy of the order issued in this
connection on the 20th December 1963
is laid on the Table of the Sabha.
[See Appendix XLIX, Annexure
No. 50.]

It will be noticed that the order
also covers those Government ser-
vants who are in the reserves of the
Defence Services, including those in
the Territorial Army and the Aux-
iliary Air Force, and who are called
up for active service.

The reservists who were called up for military duty and who were not in occupation of General Pool Accommodation, are to be treated at par with other eligible Government servants.]

MARKETS CONSTRUCTED IN DELHI BY THE WORKS AND HOUSING MINISTRY

***519. SHRI B. K. GAIKWAD:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that some shops were reserved for the persons belonging to the Scheduled Castes and Scheduled Tribes in the markets constructed by his Ministry in Delhi;

(b) if so, whether it is a fact that this policy is not being implemented by Government; and

(c) if so, what is the reason therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) No.

(b) and (c). Do not arise.

ACCOMMODATION TO GOVERNMENT EMPLOYEES IN DELHI

***520. SHRI D. B. DESAI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a large number of Central Government employees in Delhi, who have put in 9 to 10 years service, have not so far been provided with Government accommodation;

(b) if so, what are the reasons thereof and the approximate time by which such employees are likely to get accommodation; and

(c) what is the number of Government quarters which are ready or likely to be ready for allotment in the next two months?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) The number of Government servants involved is over 1 lakh in Delhi against an availability of about 36000 residences only in the general pool.

(c) About 6000 houses are under construction and another about 4700 are to be taken up shortly of which about 3500 are likely to be completed during 1964-65. Some of these houses will be available in the next two months.

KADANA IRRIGATION PROJECT

***521. SHRI M. C. SHAH:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Governments of Gujarat and Rajasthan have now come to an agreement regarding the Kadana Irrigation Project; and

(b) if so, why this project is not being implemented?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir.

(b) The project is under examination in the C.W. and P. Commission.

तवा परियोजना

***५२२. श्री गिरिराज किशोर कपूर:**
क्या सिचाई तथा विद्युत् मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि तवा परियोजना का कार्य बीच में रोक दिया गया है ;

(ख) यदि हां, तो उसके क्या कारण हैं ; और

(ग) यह परियोजना सम्भवतः कब तक पूर्ण हो जायेगी ?